

O.I.H

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 6374

TO BE ANSWERED ON APRIL 12, 2017

GUIDELINES OF NATIONAL GREEN TRIBUNAL

No. 6374 DR. BANSHILAL MAHATO:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has taken cognizance of the fact that several builders are violating the guidelines of National Green Tribunal (NGT) in the country and if so, the details thereof;
- (b) whether the Government proposes to modify the guidelines as per the existing requirements and if so, the details thereof, State-wise, Union-Territory-wise; and
- (c) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

- (a): Ministry of Housing & Urban Poverty Alleviation has no such information.

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(b) & (c): Section 4(2)(c) of the Real Estate (Regulation and Development) Act, 2016 mandates that while applying to the Real Estate Authority for registration of a real estate project, every promoter shall, inter alia, submit an authenticated copy of the approvals and commencement certificate from the competent authority obtained in accordance with the laws as may be applicable for the real estate project mentioned in the application, and where the project is proposed to be developed in phases, an authenticated copy of the approvals and commencement certificate from the competent authority for each of such phases.
